

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

WEDNESDAY, THE 29TH DAY OF APRIL, 2020/9TH VAISAKHA, 1942

B.A NO.1570 OF 2020

(In Crime No. 30/2020 of Manjeswar Police Station, Kasaragod District)

Petitioner/ Accused No.1

Muhammed Haneefa.G , Aged
35 years, S/o.Kunheebi,
Kedampady House,
Kedampady Pavor, Kasaragod
District

By Adv. Sri. I.V. Pramod

Respondent/Complainant/State

State of Kerala represented by
Public Prosecutor, High Court of
Kerala, Ernakulam. Kochi –
682031

BY PUBLIC PROSECUTOR SRI.AJITH MURALI

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
29.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C. S. DIAS

WEDNESDAY, THE 29TH DAY OF APRIL 2020/9TH VAISAKHA 1942

B.A. NO. 1570 OF 2020

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON
29.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C. S. DIAS, J.

B.A. No. 1570 of 2020

Dated this the 29th day of April, 2020.

ORDER

The learned counsel for the petitioner seeks permission to withdraw the Bail Application, for the reason that the petitioner has already moved the Sessions Court, Kasargod. Hence permission is granted.

The Bail Application is dismissed as withdrawn.

C. S. DIAS

JUDGE

MMG/29.4.2020